

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PATNA BENCH, PATNA

OA No. 388/2005

Date of Order: 21/7/2005

Raj Kishore Prasad, Applicant.

By Advocate – Shri K.P. Gupta.

Versus

Union of India & Ors. Respondents

By Advocate - Shri M.N. Parbat.

C O R A M

Hon'ble Ms. Sadhna Srivastava, Member(J)

O R D E R

Sadhna Srivastava, Member(J)

This application has been filed for two reliefs; (a) for payment of salary since 3.10.2002 and, (b) for supply of the copy of complaint/vigilance report. The matter of salary has already been adjudicated vide order dated 18.2.2004 in OA No. 980/2003. A second OA is not maintainable for the same relief. As to the other relief for supply of copy/vigilance enquiry report, there is no 'ORDER' by which the applicant may be aggrieved. An application under Section 19 of the Administrative Tribunal Act is maintainable for redressal of grievance against an 'ORDER'. As such, this OA is not maintainable and the OA is dismissed at the admission stage itself.


[Sadhna Srivastava]
Member(J)

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